

WRITTEN ANSWERS TO QUESTIONS

[*Translation*]**Setting up of Nehru Yuva Kendras**

*146. SHRI HARI SHANKAR MAHALE: Will the PRIME MINISTER be pleased to state:

(a) the names of the places in Maharashtra and other States where Government propose to set up Nehru Yuva Kendras; and

(b) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA): (a) and (b). Government has decided to have a quick evaluation of the Nehru Yuva Kendra scheme and its programmes by the Planning Commission. Pending evaluation, no Nehru Yuva Kendra will be set up in any State including Maharashtra.

[*English*]**Manipulation of Government Funds in Kanpur Ordnance Factory**

*147. SHRI M.V. CHANDRASHEKARA MURTHY: Will the PRIME MINISTER be pleased to state:

(a) whether Government have come to know about some alleged manipulation of public funds by a group of employees of Ordnance Factory, Kanpur;

(b) if so, whether any enquiries have been held to determine the extent of amount involved; and

(c) if so, the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI RAJA

RAMANNA): (a) Yes, Sir.

(b) and (c). A Board of Enquiry has been set up by the factory management to enquire into the circumstances leading to the fraudulent payments and fix responsibility therefor. In addition, a special Audit Board has been constituted to ascertain the extent of amount involved in such payments. Enquiry/Audit reports are still awaited.

Meanwhile, four employees suspected to be involved in the fraudulent payments have been placed under suspension and criminal cases lodged against them. While two accused persons were arrested by the Police, the two other surrendered themselves in the court of law.

[*Translation*]**Anti-Pollution Measures in Factories**

*148. SHRI DASAI CHOUDHARY: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the names of such factories in the country as do not have adequate pollution control measures;

(b) the action taken by Government in this regard so far; and

(c) the number of persons affected by pollution in the country and the details thereof?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI NILMANI ROUTARY): (a) to (c). A statement is placed on the Table of the House.

STATEMENT

(a) While the Government has information on the major polluting units, a comprehensive list of all such factories that do not

have adequate pollution control measures is not available with the Government.

(b) The Government have taken the following action for pollution control:

- (i) The Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981 and the Environment (Protection) Act, 1986 have been enacted.
- (ii) 32 standards have been notified for major polluting industries; 15 for air pollution, 17 for water pollution.
- (iii) The Central Pollution Board and 23 State Pollution Control Boards have been set up to implement the standards grant consent to establish, and launch prosecution against the defaulting units.
- (iv) 160 air and 400 water quality monitoring stations have been set up in the country.
- (v) Prosecutions have been launched against 3990 defaulting units under Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981 and Environment (Protection) Act, 1986; 795 cases have been decided in favour of the boards. Three units have been shut down by the Central Government under the Environment (Protection) Act, 1986.
- (vi) Concessional rate of customs duty and excise rebate for pollution abatement equipment, high rate of depreciation allowance and exemption from capital gains tax for units which shift from congested urban areas are given as incentive to

industries for controlling pollution. A scheme to give assistance to clusters of small scale industrial units for setting up of common effluent treatment plants has also been instituted. Rebate of cess payable under the Water (Prevention and Control of Pollution) Cess Act, 1974 is allowed if pollution control devices are installed.

- (vii) Research and development programmes are funded.
- (viii) An Action Plan has been formulated which prescribed priorities for controlling pollution from major polluting units in a specified time schedule.

(c) The number of persons affected by pollution is not known.

[English]

Regional Languages Library

*149. SHRILOKANATH CHOUDHARY: Will the PRIME MINISTER be pleased to state:

(a) whether the Department of Culture which runs the Regional Languages Library treats various languages on different footings;

(b) if so, the yardstick for putting six languages namely Assamese, Oriya, Punjabi, Urdu, Sanskrit and Sindhi as minor languages as compared to others; and

(c) whether different pay scales have been prescribed for the language Librarians, and if so, the reasons therefor?

THE MINISTER OF STATE IN THE
MINISTRY OF HUMAN RESOURCE DE-